

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1295**

TO BE ANSWERED ON THE 30TH JULY, 2024/ SHRAVAN 8, 1946 (SAKA)

INTER-OPERABLE CRIMINAL JUSTICE SYSTEM

†1295 SHRI SHANKAR LALWANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the data under the Inter-Operable Criminal Justice System (ICJS) is likely to be shared with the Enforcement Agencies and if so, the details thereof;

(b) whether the States will be required to share the crime data held with them with the Union Government under ICJS; and

(c) if so, the role of State police agencies under ICJS?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (c) : Ministry of Home Affairs has implemented the Crime and Criminal Tracking Network and Systems (CCTNS) and the Inter-Operable Criminal Justice System (ICJS) in all States/ Union Territories and States/ Union Territories have been advised to integrate CCTNS with ICJS. Police in States/ Union Territories enter crime and criminal data into the CCTNS application and manage the deployment of APIs developed by National Crime Records Bureau (NCRB) and National Informatics Centre (NIC) for seamless sharing of data with ICJS national database. ICJS facilitates

national level search across data of all ICJS pillars to States/ Union Territories Police and Law Enforcement Agencies (LEAs) and other stakeholders, to aid field police officers in prevention, detection, investigation and prosecution of offences. All police stations in States/ Union Territories and LEAs including National Investigation Agency (NIA), Central Bureau of Investigation (CBI), Narcotics Control Bureau (NCB), Railway Protection Force (RPF), Enforcement Directorate (ED) have been given access to ICJS search platform in a seamless and secure manner to aid in efficient & timely investigation and resolution of cases.
